



2026:AHC:20262

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1105 of 2026

Gurmeet Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Puneet Krishna Tiwari, Vineet Kumar Singh
Counsel for Respondent(s)	: C.S.C., Nagendra Kumar Pandey

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vineet Kumar Singh, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents as well as Shri Nagendra Kumar Pandey, counsel for the Distrit Basic Shiksha Adhikari.

2. Instructions have been supplied by Sri Nagendra Kumar Pandey submits that he is well equipped with the instructions and the instructions are self-sufficient for disposal of the writ petition and he does not propose to file any further affidavit and the petition be decided on the basis of the documents available on record, thus with the consent of the parties, writ petition is being decided at the fresh stage.

3. The case of the writ petitioner is that he was initially posted as a Class-IV post in Senior Basic School knows as Uchch Prathmik Vidyalay, Pathiyapura located in block Dhanaura, Amroha on 07.12.2021 and he started rendering services at Class-IV thereafter on 26.11.2019 pursuant to the order passed by the Director of Education Basic, the writ petitioner was permitted to work in the office of Block Education Officer working at rural/urban level in District Amroha. However, now by virtue of the order dated 26.11.2025 passed by the District Basic Shiksha Adhikari, Amroha, the writ petitioner has been repatriated back to the place where he holds lien being Uchch Prathmik Vidyalay, Pathiyapura located in block Dhanaura, Amroha being composite school.

4. Questioning the same, the writ petitioner has been filed the present writ petition.

5. Learned counsel for the writ petitioner has submitted that the order impugned cannot be sustained, particularly, when there is no reason assigned as to why the writ petitioner is sent back to the composite school either on public interest or in administrative exigency. He submits that the entire basis is a complaint lodged against the writ petitioner. He further submits that the writ petitioner is already working and discharging duty akin to off class-III post, however, now he will be directed to do the work of Class-IV. In nutshell the submission is that they would be alteration in the nature of the work in that regard.

6. Learned counsel for the respondents while countering the submission of the learned counsel for the writ petitioner submits that the order impugned cannot be said to be illegal in any manner whatsoever, particularly, there has been no change in the pay-scale of the salary. Further the writ petitioner has repatriated to the composite school, he cannot have a grudge.

7. I have heard learned counsel for the parties and gone through the records carefully.

8. Facts are not in issue. It is not in issue that the writ petitioner was appointed as a Class-IV post in Senior Basic School known as Uchch Prathmik Vidyalay, Pathiyapura located in block Dhanaura, Amroha and thereafter on 26.11.2019/ 29.11.2019, he was accorded joining in Block Education Office. However, by virtue of the order impugned dated 26.11.2025, the writ petitioner has been repatriated to the composite school.

9. On a pointed query being raised to the learned counsel for the writ petitioner as to what is the legal right to remain posted in Block Education Office, the answer is negative.

10. Be that as it may be, since according to the writ petitioner, his claim is liable to be considered by the District Basic Shiksha Adhikari, so the writ petitioner shall file comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order.

11. Needless to point out that the representation shall only be decided provided that the writ petitioner joins the composite school.

12. With the aforesaid observation, the writ petition is **disposed off**.

13. Instructions filed today are taken on record as marked as appendix A.

January 29, 2026

Ashu

(Vikas Budhwar,J.)